

PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI NAWAL KISHORE SINHA (Muzaffarpur): I beg to move:

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Presidential Elections Act, 1952."

MR. SPEAKER: The Question is:

"That this House do further extend upto the last day of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Presidential and Vice-Presidential Election Act, 1952."

The motion was adopted.

13.14 hrs.

RELEASED FROM DETENTION AND IMPRISONMENT OF MEMBER

(Shri Jambuwant Dhote)

MR. SPEAKER: I have to inform the House that I have received the following two telegrams, dated the 25th July, 1973, from the Home Department, Government of Maharashtra, Bombay and the Superintendent, Central Prison, Bombay, respectively:

(1) "This Government has this day issued orders revoking with immediate effect the detention order passed against Shri Jambuwant Dhote, Member, Lok Sabha, by the Commissioner of Police, Nagpur, under section 3(1)(A)(II) of the Maintenance of Internal Security Act, 1971."

(2) "Detention Order No. ST.1/1973 (666) dated the 24th April, 1973, made by the Commissioner of Police, Nagpur, in respect of Shri Jambuwant Dhote, Member, Lok Sabha, has been revoked by Maharashtra Government vide order No.

Report

SB II/ISA/0273/1/12/275, dated the 25th July, 1973. Shri Dhote has been released from detention on the 25th July, 1973 but kept in prison to undergo sentence of one month and five days in lieu of total payment of fine of Rs. 550 only."

13.15 hrs.

RE. REPORT OF THE PAY COMMISSION

SHRI S. M. BANERJEE (Kanpur): Sir, I am grateful to you for permitting me to raise this most important issue. As you know, nearly 23 lakh Central Government employees belonging to the railways, defence and other establishments have already taken a strike ballot to go on strike against the most reactionary and anti-working class recommendations of the Pay Commission. The representatives of the Central Government employees had a meeting with the Cabinet Sub-Committee, where the Finance Minister, Shri Jagjivan Ram and all other Ministers were there, on the 6th July, 1973. No doubt, they gave us a patient hearing for 90 minutes but nobody committed anything, with the result that another meeting might or might not take place. The Finance Minister is going abroad and our apprehension is that after he has gone abroad Government might take a decision and implement it without any modification. The employees' representatives have made it amply clear that they want the recommendations of the Pay Commission to be modified after bilateral talks.

This is the first time that the Pay Commission has quantified a need-based minimum wage as Rs. 314 and we have demanded that to be implemented. Then, DA should be linked automatically with the cost of living to protect the workers from further erosion of their wages. Point-to-point fixation should be done after adding 20 per cent and not 5 per cent